CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Bhanu Bhushan, Member
- 2. Shri A.H.Jung, Member

Petition No. 132/2006

In the matter of

Approval of provisional transmission tariff for 400 kV D/C Siliguri-Purnea transmission line, 400 kV D/C Purnea-Muzaffarpur transmission line and 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line in Eastern Region associated with Tala Hydro Electric Project, East-North inter connector and Northern Region transmission system for the period from 1.9.2006 to 31.3.2009.

And in the matter of

Powerlinks Transmission Ltd., New Delhi

..Petitioner

Vs

- 1. Power Grid Corporation of India Limited, Gurgaon
- 2. West Bengal State Electricity Board, Kolkata
- 3. Damodar Valley Corporation, Calcutta
- 4. Bihar State Electricity Board, Patna
- 5. Grid Corporation of Orissa Ltd., Bhubaneshwar
- 6. Power Department, Govt. of Sikkim, Gangtok
- 7. Jharkhand State Electricity Board, RanchiRespondents

The following were present:

- 1. Shri Utpal Dhar, PTL
- 2. Shri S. Datta. PTL
- 3. Shri P.K.Jha, PTL
- 4. Shri D.K.Nandi, PTL
- 5. Ms. Ritu Jaswal, PTL
- 6. Shri S.N.Singh, UPPCL
- 7. Shri R.B.Sharma, Advocate, BSEB
- 8. Shri P.C.Pankaj, PGCIL
- 9. Shri U.K. Tyaqi, PGCIL
- 10. Shri B.C.Pant, PGCIL
- 11. Shri M.M. Mondal, CM (Fin), PGCIL
- 12. Shri C. Kannan, PGCIL

ORDER (DATE OF HEARING: 16.1.2007)

The application is made for approval of provisional transmission charges for 400 kV D/C Siliguri-Purnea transmission line, 400 kV D/C Purnea-Muzaffarpur

transmission line and 220 kV D/C Muzaffarpur (PGCIL)-Muzaffarpur (BSEB) transmission line (the transmission lines) in Eastern Region associated with Tala Hydro Electric Power, East-North inter-connector and Northern Region transmission system (the transmission system).

- 2. The administrative approval and expenditure sanction for the transmission system was accorded by the Ministry of Power under letter dated 2.7.2003 at an estimated cost of Rs. 198070 lakh, which included IDC of Rs.21792 lakh. Subsequently, the revised cost estimate for the transmission system was approved by Ministry of Power under letter dated 29.9.2005 at Rs. 248388 lakh, including IDC of Rs. 14744 lakh, with debt-equity ratio of 70:30. The details of approved cost are as under:
- (a) PGCIL portion: Rs. 87210 lakh including IDC of Rs. 2574 lakh
- (b) JV portion: Rs. 161178 lakh, including IDC of Rs. 12170 lakh.
- 3. The transmission lines were to be completed by July 2006, but have been declared under commercial operation w.e.f. 1.9.2006. The petitioner has explained that the delay in completion was due to the General Assembly elections during February and November 2005 and Panchayat elections in Bihar during April-May 2006 which adversely affected the progress of site work and mobilization of men, material as well as T & P. The petitioner has submitted that the reasons for delay were beyond its control. At this stage, we are considering the provisional tariff for the transmission assets. Therefore, the justifications or otherwise for delay will be considered by the Commission at the time of approval of final tariff.
- 4. The estimated completion cost of the transmission lines is stated to be Rs. 73735.00 lakh. The actual expenditure up to the date of commercial operation, that is, 1.9.2006 was Rs.64990.72 lakh as per the Chartered Accountant's certificate dated

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11.10.2006 placed on record by the petitioner and the balance estimated expenditure is stated to be Rs.8744.00 lakh. The provisional transmission charges claimed by the petitioner (inclusive of insurance reserve and licence fee) are given hereunder:

(Rs.in lakh)

period	Annual Transmission	Insurance	Licence	Total transmission
	Charges	Reserve	fee	charges
2006-07	5578.64	72.56	9.07	5660.27
(Pro rata)				
2007-08	10893.97	72.56	9.07	10975.60
2008-09	11419.45	72.56	9.07	11501.08
Total	27892.06	217.68	27.21	28136.95

- 5. The petitioner has claimed provisional transmission charges based on the capital cost of Rs. 64990.72 lakh. The petitioner has published notices in the newspapers on the tariff proposal made in the petition in accordance with the procedure specified by the Commission. However, no suggestions or comments have been received from the general public.
- 6. The petition has been heard after notice to the respondents. West Bengal State Electricity Board and Bihar State Electricity Board in their reply have raised certain issues. Since the present petition is being considered for provisional tariff only, the issues raised are not being gone into at this stage. The respondents are at liberty to bring up these issues, if so advised when the petition for final tariff is filed in due course and these issues will be examined then. The petitioner shall, however, take these points into account while making the application for approval of final tariff.
- 7. The Commission has considered the capital cost of Rs. 64990.72 lakh as on the date of commercial operation. Without going into details of the claim, and other issues arising in the present petition, reserved for consideration at the time of final tariff, we allow annual transmission charges of Rs. 9085.21 lakh for the transmission

lines, on provisional basis from the date of commercial operation, subject to adjustment after determination of final tariff.

8. The transmission charges shall be shared by respondents 2 to 7, in accordance

with the provisions of the Central Electricity Regulatory Commission (Terms and

Conditions of Tariff) Regulations, 2004.

9. The petitioner has sought approval for the reimbursement of expenditure

incurred on publication of notices in the newspapers. The petitioner shall claim

reimbursement of the said expenditure from respondents 2 to 7 in one installment in

the ratio applicable for sharing of transmission charges. The petitioner has also

sought reimbursement of filing fee paid. A final view on reimbursement of filing fee is

yet to be taken by the Commission for which views of the stakeholder have been

called for. The view taken on consideration of the comments received shall apply in

the present case as regards reimbursement of filing fee.

10. The petitioner has signed Transmission Service Agreement with respondent No. 1

in its capacity as the Central Transmission Utility who has further signed BPTAs with

constituents of Northern and Eastern Regions for sharing of the transmission charges of

the transmission line.

11. In view of Transmission Service Agreement entered into between the petitioner

and respondent No. 1 and also BPTAs entered into between respondent No. 1 and

the beneficiaries respondents No. 2 to 7, respondent No. 1 shall raise bills for the

transmission charges approved in this order on the beneficiaries in accordance with

the Central Electricity Regulatory Commission (Terms and Conditions of Tariff)

Regulations, 2004.

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- 12. With the above, the present petition stands disposed of. The petitioner shall file the fresh petition for approval of final tariff in accordance with the Commission's tariff regulations ibid latest by 31.10.2007.
- 13. The petitioner is also directed to file the following information/clarification at the time of filing of petition for approval of final tariff:
 - (a) Reasons for delay in commercial operation with supporting documents;
 - (b) A certificate, duly signed by the Auditors, certifying the loan details, cost of spares as on date of commercial operation, break-up of land, transmission line, sub-station and PLCC;
 - (c) Details of amount of Rs. 1231.03 lakh considered for contingency in original estimate but actual expenditure has been shown nil in Form 5B at serial No.10.3;
 - (d) Separate cost to allow comparisons of cost of assets in respect of 400 kV transmission line and 220 kV transmission line;
 - (e) Clarification on the remarks under the head "ROW, Forest clearance etc. which is still awaited in Form 5B under serial No. 10.3.;
 - (f) Documents in support of loans raised; and
 - (g) A certificate, duly signed by the Auditors, certifying the loan details duly reconciled with audited accounts of 2006-07.

Sd-/ (A.H.JUNG) MEMBER sd-/ (BHANU BHUSHAN) MEMBER

New Delhi dated the 16th January 2007